affected family, a minimum of one acre of land in the command area of the project for which the land is acquired: Provided that in every project those persons losing land and belonging to the Scheduled Castes or the Scheduled Tribes will be provided land equivalent to land acquired or two and a one-half acres, whichever is lower.

The Act also lays down procedure and manner of Rehabilitation and Resettlement (R&R) wherein R&R is an integral part of the land acquisition plan itself.

However, the question of getting either financial compensation or land-for-land acquired by Government arises in the case of land acquisition for irrigation projects and not in the case of denial of Forest Rights (under Forest Rights Act).

(c) As per Forest Right Act, the onus of implementation of the act lies with State/UT Government. Representation of Shri Dr. Pentapatti Pullarao, as mentioned in reply to part (a) above, have already been sent to the State Government of AP for examining the same *vis-à-vis* provisions of FRA and for sending action taken report to this Ministry

(d) and (e) Based on the representations received, the National Commission for Scheduled Tribes (NCST) had constituted a team to visit the Polavaram Project. The then Member of NCST had visited the Polavaram Project from 07.01.2014 to 11.01.2014 and submitted a report dated 22.01.2014. The NCST has advised to concerned State Governments to take immediate action for providing pattas under Forest Right Act, 2006 to displaced tribal families.

Special schemes for PVTGS in Jharkhand

†788. SHRI MAHESH PODDAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the social, educational and economic condition of Particularly Vulnerable Tribal Groups (PVTGs) is very pathetic in Jharkhand in spite of various welfare schemes;

(b) whether it is also a fact that special attention is required to be given to the PVTGs in the earmarked current year for their upliftment; and

(c) if so whether Government would take initiative for formulating special scheme and provide them proper grant, if so by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (c) The Ministry has not received any such report that the social, educational and economic condition of

[†] Original notice of the question was received in Hindi.

Particularly Vulnerable Tribal Groups (PVTGs) is pathetic in Jharkhand in spite of various Welfare Schemes being implemented for them. However, since PVTGs are the most vulnerable section among tribals and priority needs to be accorded for their socioeconomic Development, a separate 100% Central Sector Scheme called the 'Scheme of development of PVTGs' is being implemented by this Ministry exclusively for the 'Development of PVTGs'. The scheme covers 75 identified Particularly Vulnerable Tribal Groups in 18 States/UT of Andaman and Nicobar Islands, including the State of Jharkhand. The scheme is flexible as it enables the States to focus on areas that they consider relevant to PVTGs and their socio-cultural environment. Activities under it are undertaken in sectors of Education, Health, Livelihood and Skill Development, Agricultural Development, Housing and Habitat, Social Security, Conservation of Culture or any other innovative activity meant for the comprehensive socio-economic development of PVTGs. The State Governments and the UT of Andaman and Nicobar Islands are required to formulate "Conservation-Cum-Development (CCD) Plan" and Annual Plans. Annual Plans indicating proposed activities and financial requirements are considered and approved by the Project Appraisal Committee (PAC) of the Ministry of Tribal Affairs for release of funds each year.

Achievements of National Tribal Carnival 2016

789. SHRI MOHD. ALI KHAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the National Tribal Carnival, 2016 has achieved its desired targets;
- (b) if so, the details thereof; and

(c) whether Government has any plan to conduct such type of carnivals in various parts of the country in future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a): Yes Sir.

(b) The National Tribal Carnival 2016 organized during 25-28 October, 2016 at New Delhi showcased glimpses of rich cultural heritage of tribal people of the country through unique forms of folk dances, songs, cuisine, exhibition and demonstration of traditional skill in painting, art and craft, medical practices to general population of the country. The Carnival also fostered tribal spirit and a sense of pride amongst tribal populace. Further, seminar/workshops on selected themes *viz*. Panchayats (Extension to the Scheduled Areas) Act, 1996, the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and Reservation in Services, Educational and Political Institutions were also organized on the side event of the Carnival.